

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

M.A.NO. 988 of 1993 in O.A.153 of 1992.

Between

Dated: 8.3.1996.

V. Venkataramana & 19 Others ...

Applicants

And

- Railway Board, represented by the Secretary, Rail Bhavan, New Delhi.
- General Manager, South Eastern Railway, Garden Reach, Calcutta.
- 3. Divisional Railway Manager, South Eastern Railway, Dondapa thy, Visakhapatnam.

.. Respondents

Counsel for the Applicants

: Sri. P.B.Vijaya kumar

Counsel for the Respondents

: Sri. N.R.Devaraj, SC for Rlys

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-



M.A. 988/93 in C.A. 153/92.

at. of Decision: 08-03-96.

ORDER

I As per Hon'ble Shri R. Rangarajan, Member (Admn.) I

The applicant in the OA has filed this M.A. for a direction to the respondents to re-engage them as Casual Labour with effect from such date on which Shri P.Suryanarayana was re-engaged i.e., 06-11-1991 or atleast w.e.f., 24-02-1992 i.e., the date of order in O.A. with all consequential and attendant benefits.

- 2. C.A. 153/92 was disposed of on 24-02-1992 with a direction to the respondents to re-engage the applicants provided there is work and juniors are continued in accordance with rules.
- as a Casual labourers and were dis-engaged subsequently. The railway have issued instruction that such of the casual labourers who were dis-engaged have to be taken on the live register on the basis of their application as per the direction given by the Apex Court. The name of the applicants entered meither in Live register nor in the supplementary live register. Hence, they cannot claim for re-engaging them is accordance with rules. Earlier the applicants filed a Contempt Petition for non implementation of the direction in OA.153/92.



But that application was disposed of reiterating the earlier orders in the CA. However, in the respondents may consider them for relengagement if their names are in the live register or supplementary live register.

4. With the above observations the MA is disposed of. No costs.

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(R. Rangarajan)
Member(Admr.)

Dated: The 8th March 1996. (Dictated in Open Court)

Andi 21-3-86 Daoz

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